

mail:

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO. 49

Dated Guwahati, the 16 June, 2021

Hon'ble the Gauhati High Court has been pleased to issue the following guidelines hereby enclosed at Annexure I and Annexure II, with respect to dealing with applications for internship with the Hon'ble Judges of the Gauhati High Court and Judicial Officers in the Subordinate Courts of Assam, Nagaland, Mizoram and Arunachal Pradesh.

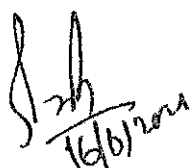
By order,

Sd/- Raktim Duarah
REGISTRAR GENERAL

Memo No. HC. III - 03/2010 /2468-2489/G dated Guwahati, the 16th June, 2021.

Copy to:

1. The Registrar (Vigilance/Judicial/Administration/Establishment), Gauhati High Court, Guwahati.
2. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl/ Itanagar Permanent Bench, Naharlagun.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
4. The District & Sessions Judge, _____ Assam.
5. The President/Secretary General, Gauhati High Court Bar Association, Guwahati.
6. The President/General Secretary, Gauhati High Court Advocates' Association, Guwahati.
7. The Chairman, N.E. Bar Council, Gauhati High Court, Guwahati.
8. The President/Secretary, All Assam Lawyers' Association, Guwahati.
9. The President/Secretary, Lawyers' Association, Guwahati.
10. The Joint Registrar (_____), Gauhati High Court, Guwahati.
11. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
12. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
13. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
14. The Court Manager, Gauhati High Court, Guwahati.
15. The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
16. The P.S. to Hon'ble Mr. /Mrs. Justice _____, Gauhati High Court, Guwahati.


16/6/2021

17. The A.O. (Judicial), Correspondence Section, Gauhati High Court, Guwahati.
18. The Court Masters, Court No. _____, Gauhati High Court, Guwahati.
19. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
20. The Chief Security Officer, Gauhati High Court, Guwahati.
21. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
22. The Gauhati High Court Notice Board, (Old Block & New Block).


16/6/2011
REGISTRAR GENERAL

GUIDELINES FOR DEALING WITH APPLICATIONS FOR INTERNSHIP WITH HON'BLE JUDGES OF GAUHATI HIGH COURT:

1. A law student, who desires to do internship in the Hon'ble Gauhati High Court(including the outlying Benches), shall submit an internship application before the Registrar General, Gauhati High Court, Guwahati, along with (i) a forwarding letter of the Head or In-Charge of the concerned college/university/law school, (ii) a copy of the identity card of the applicant.
The application shall consist of the contact details of the applicant, his or her photograph (pasted on the application with cross signature of the applicant), expression of interest, i.e, in which area he /she wants to learn, proposed duration of internship and other relevant aspects.
2. Upon receiving the application, the Registry of the Principal Seat of Hon'ble Gauhati High Court, shall scrutinise the same and the documents enclosed therewith and may also conduct interview of the applicants, if it is deemed necessary.
3. The Registry shall decide about the feasibility of such internship, availability of infrastructure, the requirement in the curriculum or syllabus for internship etc, while allowing or rejecting a prayer for internship. If the prayer is granted, with the approval of Hon'ble the Chief Justice, then the Registry will consider all the aspects, such as, period of internship etc., attachment with Hon'ble Judge, under whom the student can do internship and formulation of the instructions to be followed by the applicant/student during internship period.
4. The internee student will formally join in the internship programme after submitting a joining report. He/she may be provided an identity card/pass to visit court rooms. The Registry may, if found necessary ask the internee student to take oath of secrecy for not disclosing any confidential matter outside the court.
5. On completing of the internship, the student shall submit a report on his internship before the Registrar General, mentioning the work done by him or her during the internship programme.
6. If, at any point of time, during internship, it is found that an internee student has wilfully violated any relevant instruction required to be followed, and in the opinion of the Hon'ble Chief Justice, further continuation of the said student as internee in the court establishment will be against the administration of justice and proper functioning of the Court, then the internship may be discontinued, with immediate effect.

**GUIDELINES FOR DEALING WITH APPLICATIONS FOR
INTERNSHIP WITH JUDICIAL OFFICERS IN THE SUB-
ORDINATE COURTS OF ASSAM, ARUNACHAL PRADESH,
MIZORAMA ND NAGALAND.**

1. A law student, who desires to do internship in sub-ordinate courts, shall submit an internship application before the District and Sessions Judge of the concerned district, along with (i) a forwarding letter of the Head or In-Charge of the concerned college/university/law school, (ii) a copy of the identity card of the applicant.

The application shall consist of the contact details of the applicant, his or her photograph(pasted on the application with cross signature of the applicant), expression of interest, i.e, in which area he /she wants to learn, proposed duration of internship.

2. Upon receiving the application, the District and Sessions Judge of the concerned district, shall scrutinise the same and the documents enclosed therewith and may also conduct interview of the applicants, if the District and Sessions Judge deems it necessary.

3. The District and Sessions Judge shall decide about the feasibility of such internship, attachment with Judicial officer(s), availability of infrastructure, the requirement in the curriculum or syllabus for internship etc, while allowing or rejecting a prayer for internship. If the prayer is granted, then the District and Sessions Judge will consider all the aspects, such as, period of internship etc., allot a suitable court/Judicial Officer(s), under whom the student can do internship and formulation of the instructions to be followed by the applicant/student during internship period.

4. The District and Sessions Judge, shall, thereafter, intimate the Hon'ble High Court about each individual case of application and his or her decision whether such application(s) has been allowed or rejected, with reasons.

5. The internee student will formally join in the internship programme after submitting a joining report. He/she may be provided an identity card/pass to visit court rooms. The District and Sessions Judge may, if found necessary ask the internee student to take oath of secrecy for not disclosing any confidential matter outside the court.

6 On completing of the internship, the student shall submit a report on his internship before the District and Sessions Judge mentioning the work done by him or her during the internship programme.

7. If, at any point of time, during internship, it is found that an internee student has wilfully violated any relevant instruction required to be followed, and in the opinion of the District and Sessions Judge, further continuation of the said student as internee in the court establishment will be against the administration of justice and proper functioning of the Court, then the internship may be discontinued, with prior intimation to the Hon'ble High Court with reasons.